



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:- Re-employment of Shri Abdul Wahid as Director, Jammu and Kashmir State Judicial Academy.

Reference:- (i) Letter No. GDC-115/CM/2012 dated 02-08-2012 from General Administration Department.

(ii) Registrar General's letter No.4486/GS dated 05-06-2012 read with letter No. 6037/GS dated 04-07-2012

GOVERNMENT ORDER NO: 2610 -LD (A) of 2012

D A T E D: 02 - 08 - 2012

Sanction is hereby accorded to the re-employment of Shri Abdul Wahid (retired District and Sessions Judge) as Director, Jammu and Kashmir State Judicial Academy for a period of one year subject to the condition that his re-employment shall be regulated by Article 259-A of the Jammu and Kashmir Civil Service Regulations, 1956.

By order of the Government of Jammu and Kashmir.

Sd/-
(G. H. Tantray), IAS
Secretary to Government,
Department of L, J&PA

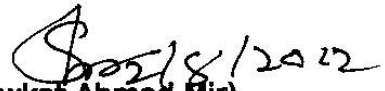
No: LD (A) 2012/20

Dated: 02 -08-2012.

Copy to the:-

1. Registrar General, J&K High Court, Srinagar. This is with reference to his letter No.4486/GS dated 05-06-2012 read with letter No. 6037/GS dated 04-07-2012.
2. Secretary to Government, General Administration Department.

3. Principal Secretary to Hon'ble Chief Justice, J&K, High Court, Srinagar.
4. Secretary, Hon'ble Judge Incharge, J&K State Judicial Academy, Srinagar.
5. Special Assistant to the Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of Hon'ble MoS.
6. Special Assistant to the Hon'ble Minister for Law, Justice and Parliamentary Affairs for information of Hon'ble Minister.
7. Shri Abdul Wahid, Director, J&K State Judicial Academy, Srinagar.
8. Government Order file.
9. Concerned file.


(Showkat Ahmad Mir)
Assistant Legal Remembrancer,
Department of LJ&PA
2.8.2012